

(e) Does not arise.

[*Translation*]

[*English*]

**Rates of Land in Delhi**

**Central Subsidy Scheme for Backward Areas**

3633. SHRIMATI RITA VERMA:  
SHRI DATTATRAYA BAN-  
DARU:  
SHRI ANNA JOSHI:  
SHRI CHETAN P.S.  
CHAUHAN:

Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 505 on July 24, 1991 and state:

(a) whether the Government have decided to re-introduce the Central Investment Subsidy scheme for industrialisation in backward areas;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF P.J. KURIEN): (a) No, Sir.

(b) Does not arise; and

(c) In view of the Policy Measures for promoting and strengthening small, tiny and village enterprises announced on 6th August, 1991 which also include a new Scheme of Integrated Infrastructural Development (including Technological back-up services) for small scale industries to facilitate location of industries in rural/backward areas, the Government do not consider it necessary to introduce a scheme of Central Investment Subsidy for small scale units in rural areas and backward regions.

3634. DR. LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to fix fresh market rates for land in different parts of Delhi;

(b) if so, the fresh rates fixed for residential and commercial lands in each part of Delhi;

(c) the criteria adopted in this regard;

(d) the date from which these rates are likely to be made effective;

(e) whether the Government have sought public comments while fixing the new rates; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). No final decision on land rates applicable w.e.f. 1.4.1992 has been taken so far.

(c) to (f). The pre-determined residential rates are worked out on the basis of the previous notified rates and trend in market as reflected in auction prices of Delhi Development Authority and assessment made by the Income-tax Authority. The pre-determined commercial rate is fixed at double the residential rate except in Central zone where it is three times.

The land rates are fixed for Government lands under the control of Land & Development Office in the light of the procedure as mentioned above. Comments from public are not invited.